

Through Video Conference via Cisco WebEx.

CBI Case No. 13/2020

CBI v. B. K. Basavaraju & Anr.

06.10.2020.

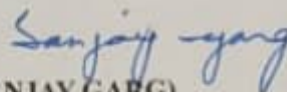
The matter is being taken up for hearing through video conference in view of office order No. Power Gaz/RADC/2020/E-15009-15097 dated 26.09.2020 of the Ld. Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Courts, New Delhi.

Present:- Ms. Shashi Vishwakarma, PP for the CBI with IO Inspector Ravinder Kumar and Consultant Sh. C. K. Sharma.
Accused No. 1 B. K. Basavaraju with counsel Sh. Prasanna Aggarwal.
Sh. Nikhilesh Kumar, counsel for accused No. 2.

An application under Section 207 Cr.P.C. filed on behalf of accused persons for supply of the copy of their specimen voice recordings is pending. Vide order dated 29.07.2020, the copy of CFSL report No. CFSL-2019/P-781 dated 13.02.2020 filed by the CBI on court e-mail was taken on record with the direction to submit the report in original after the resumption of the normal functioning of the courts. Since the physical filing of documents has commenced pursuant to the direction of the Ld. Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Courts, New Delhi, the IO is directed to place on record the CFSL report alongwith the accompanying exhibits in physical form before the next date.

Re-list for consideration on the pending applications on **23.11.2020**.

A copy of the order be sent to the computer branch for uploading the same on the website.



(SANJAY GARG)

Special Judge (PC Act) CBI-18,
Rouse Avenue District Courts,
New Delhi/06.10.2020.